POST OFFER ADVERTISEMENT FOR THE ATTENTION OF SHAREHOLDERS OF

MEDINOVA DIAGNOSTIC SERVICES LIMITED

Registered Office: 6-3-652, Kautilya, Somajiguda, Hyderabad - 500 082, Telangana, India
Tel: 91 40 2339 4848/2331 0066; Fax: 91 40 2332 7464; Email: medicorp@medinovaindia.com; Website: www.medinovaindia.com

Open Offer for Acquisition of 24,65,227 Equity Shares from Shareholders of Medinova Diagnostic Services Limited by Vijaya Diagnostic Centre Private Limited

This Post Offer Advertisement is being issued by Karvy Investor Services Limited, on behalf of Vijaya Diagnostic Centre Private Limited (**"Acquirer"**), in connection with the offer made by the Acquirer, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on April 03, 2014 in all editions of Financial Express (English), Jansatta (Hindi), Prajasakthi (Telugu) and Loksatta (Marathi).

1. Name of the Target Company : Medinova Diagnostic Services Limited ("MDSL / Target Company")
2. Name of the Acquirer : Vijaya Diagnostic Centre Private Limited
3. Name of the Manager to the Offer : Karvy Investor Services Limited
4. Name of the Registrar to the Offer : Karvy Computershare Private Limited
5. Offer Details
   a. Date of Opening of the Offer : May 30, 2014
   b. Date of Closure of the Offer : June 12, 2014
6. Date of Payment of Consideration : June 26, 2014
7. Details of Acquisition

Sl. No.	Particulars	Proposed in the Offer Document		Actuals	
7.1	Offer Price	Rs.5 per Fully paid up equity share		Rs.5 per Fully paid up equity share	
7.2	Aggregate number of equity shares tendered	24,65,227		6,32,000	
7.3	Aggregate number of equity shares accepted	24,65,227		6,25,200	
7.4	Size of the Offer (Number of equity shares multiplied by offer price per share)	Rs.1,23,26,135		Rs.31,26,000	
7.5	Shareholding of the Acquirer before Share Purchase Agreement/Public Announcement (No. & %)	23,26,800 which represent 24.54% of Issued, Subscribed Capital and 24.67% of the Voting Capital of MDSL		23,26,800 which represent 24.54% of Issued, Subscribed Capital and 24.67% of the Voting Capital of MDSL	
7.6	Shares Acquired by way of Share Purchase Agreement dated March 27, 2014 Number % of Fully Diluted Equity Share Capital	27,50,220 29.01% of Issued, Subscribed and 29.16% and 29.16% of Voting Capital of MDSL		27,50,220 29.01% of Issued, Subscribed and 29.16% and 29.16% of Voting Capital of MDSL	
7.7	Shares Acquired by way of Open Offer Number % of Fully Diluted Equity Share Capital	24,65,227 26.00% of Issued, Subscribed Capital and 26.14% of the Voting Capital of MDSL		6,25,200 6.59% of Issued, Subscribed Capital and 6.63% of the Voting Capital of MDSL	
7.8	Shares acquired after Detailed Public Statement Number of shares acquired Price of the shares acquired % of the shares acquired	Nil N.A N.A		Nil N.A N.A	
7.9	Post offer share holding of Acquirer Number % of Fully Diluted Equity Share Capital	75,42,247 79.55% of Issued, Subscribed Capital and 79.96% of the Voting Capital of MDSL		57,02,220 60.14% of Issued, Subscribed Capital and 60.46% of the Voting Capital of MDSL	
7.10	Pre & Post offer shareholding of the Public	**Pre Offer**	**Post Offer**	**Pre Offer**	**Post Offer**
	Number	44,04,620 & 43,55,020*	19,39,393	44,04,620 & 43,55,020*	37,79,420 & 37,29,820*
	% of Fully Diluted Equity Share Capital	46.45% of Issued, Subscribed Capital and 46.17% of the Voting Capital of MDSL	20.45% of Issued, Subscribed Capital of MDSL	46.45% of Issued, Subscribed Capital and 46.17% of the Voting Capital of MDSL	39.86% of Issued, Subscribed Capital and 39.54% of the Voting Capital of MDSL

* 49,600 Equity Shares on which allotment is due do not have voting rights in the Target Company.

8. The Acquirer along with its Directors severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
9. A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI, BSE Limited and the registered office of the Target Company.
10. The capitalised terms used but not defined in this advertisement shall have the meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF ACQUIRER

KARVY INVESTMENT BANKING

Karvy Investor Services Limited

"Karvy House", 46, Avenue 4, Street No. 1, Banjara Hills, Hyderabad-500 034, India.
Tel.: 91 40 2342 8774 / 2331 2454 Fax: 91 40 2337 4714 / 2331 1968 Email: cmg@karvy.com
Investor Grievance Email: igmbd@karvy.com Website: www.karvy.com Contact Person: Ankit Bhatia

Place: Hyderabad
Date: June 26, 2014

CONCEPT